

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 1135 of 2020

Company Appeal (AT) (Ins) No. 746 of 2019

IN THE MATTER OF:

Spicejet Ltd.

....Appellant

Vs.

**Affordable Infrastructure and Housing Projects
Pvt. Ltd.**

....Respondent

Present:

**For Appellant: Mr. Varun K Chopra and Mr. Gurtej Pal Singh,
Advocates**

**For Respondent: Mr. Sameer Jain, Mr. Angad Sandhu and
Mr. Karan Valecha, Advocates**

ORDER
(Virtual Mode)

16.10.2020: Mr. Sameer Jain, the Learned Counsel for the Respondent seeks time to file Reply/Response and accordingly, he is permitted to file the Reply/ Response by 03.11.2020.

The Registry is directed to List the matter on **03rd November, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

sa/kam